

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 05.09.2019

Misc. Application No. 448 of 2019
In
Appeal No. 275 of 2017

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G Block,
Bandra Kurla Complex, Bandra (East),
Mumbai - 400 051.

... Applicant
(Org. Respondent)

Versus

Debi Prasad Patra
Having its Address at
CJ-332, Sector - II,
Salt Lake City,
Kolkata - 700 091.

... Respondent
(Org. Appellant)

With
Misc. Application No. 449 of 2019
In
Appeal No. 289 of 2017

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A, G Block,
Bandra Kurla Complex, Bandra (East),
Mumbai - 400 051.

... Applicant
(Org. Respondent)

Versus

Tantra Narayan Thakur
Having its Address at
B-1/46, (2nd Floor),
Safdarjung Enclave,
New Delhi - 110 029.

... Respondent
(Org. Appellant)

With
Misc. Application No. 450 of 2019
In
Appeal No. 290 of 2017

Securities and Exchange Board of India
 SEBI Bhavan, Plot No. C-4A, G Block,
 Bandra Kurla Complex, Bandra (East),
 Mumbai - 400 051.

... Applicant
 (Org. Respondent)

Versus

Nand Gopal Khaitan
 IB, Old Post Office,
 Street Kolkata - 700 001.

... Respondent
 (Org. Appellant)

With
Misc. Application No. 451 of 2019
In
Appeal No. 296 of 2017

Securities and Exchange Board of India
 SEBI Bhavan, Plot No. C-4A, G Block,
 Bandra Kurla Complex, Bandra (East),
 Mumbai - 400 051.

... Applicant
 (Org. Respondent)

Versus

Amit Kiran Deb
 Having its Address at
 DA-38, Sector - 1, Salt Lake,
 Bidhannagar (N) North 24,
 Parganas, Kolkata - 700 064.

... Respondent
 (Org. Appellant)

Mr. Devashish Mitra, Advocate with Mr. Amit Shinde, Advocate i/b
 Singhania Legal Services for the Applicant / Original Respondent.

Mr. Vinay Chauhan, Advocate with Mr. K. C. Jacob, Advocate i/b Corporate Law Chamber India for the Respondents / Original Appellants.

CORAM : Justice Tarun Agarwala, Presiding Officer
Dr. C. K. G. Nair, Member
Justice M. T. Joshi, Judicial Member

Per : Justice Tarun Agarwala, Presiding Officer (Oral)

1. We have heard the learned counsel for the parties. We clarify our order dated April 3, 2019 and hold that the ex-parte interim order dated June 4, 2013 and the confirmatory order dated July 25, 2017 is quashed in so far as the appellants are concerned.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

Sd/-
Justice M. T. Joshi
Judicial Member

05.09.2019
Prepared & Compared by
PTM